

ITEM NO.39

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO. 202/1995

IN RE : T.N. GODAVARMAN THIRUMULPAD

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

(By Courts Motion)

INTERLOCUTORY APPLICATION FOR 27.10.2025:

[1] I. A. NOS. 153500 & 153501 OF 2024 [Applications F or Directions and Exemption from filing O.T. filed by Ms. Shibani Ghosh, Advocate WITH I.A. NO. 153502 OF 2024 [Application for Intervention filed by Ms. Shibani Ghosh, Advocate WITH I.A. NOS. 252324 & 252325 OF 2025 (Applications for permission to file Additional documents and Exemption from filing O.T. in I.A. 153500/2024) IN RE : DR. DAYA SHANKAR SRIVASTAVA WITH I.A. NO. 268196 OF 2025 (Application for modification of order dated 08.10.2025 in I.A. 153500/2024 filed by Pallavi Langar, Advocate)

[2] I. A. NOS. 251558, 252948 & 252949 OF 2025 [Applications for Intervention, Directions & Exemption from filing O.T. filed by Mr. Pawanshree Agarwal, Advocate] WITH I.A. NO. 265049 OF 2025 (Application seeking Clarification/Modification of order dated 08.10.2025 in I.A. No. 252948/2025 filed by Mr. Pawanshree Agarwal, Advocate) WITH I.A. NO. 265353 OF 2025 (Application for permission to filed Additional documents in I.A. No. 252948/2025 filed by Mr. Pawanshree Agarwal, Advocate) IN RE: STEEL AUTHORITY OF INDIA IN WRIT PETITION (CIVIL) NO. 202/1995 (Under Article 32 of the Constitution of India) "ONLY" ARE LISTED IN W.P.(C) NO. 202 OF 1995

THE NAMES OF "ONLY" THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN AGAINST THESE I.As. MR. HARISH N. SALVE, SR. ADV. [A.C.], MR. A.D.N. RAO, SR. ADVOCATE [A.C.], MS. APARAJITA SINGH, SR. ADVOCATE [A.C.], MR. SIDDHARTHA CHOWDHURY, ADVOCATE [A.C.] MR. K. PARAMESHWAR, SR. ADVOCATE [A.C.] MR. G.S. MAKKER, ADVOCATE MR. S.N. TERDAL, ADVOCATE DR. N. VISAKAMURTHY, ADVOCATE FOR S.NO. [1] MR. K. PARAMESHWAR (A.C.), MS. SHIBANI GHOSH, MS. PALLAVI LANGAR, MR. G.S. MAKKER, M/S. KHAITAN & CO. (INTERVENOR) FOR S. NO. [2] MR. K. PARAMESHWAR (A.C.), MR. PAWANSHREE AGARWAL

Date : 27-10-2025 These applications were called on for hearing today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN**

**Mr. K. Parameshwar, Amicus Curiae
Mr. M.V. Mukunda, Adv.
Ms. Kanti, Adv.
Mr. Raji Gururaj, Adv.
Mr./Ms. Veda Singh, Adv.
Mr. Shreenivas Patil, Adv.
Mr. Prasad Hegde, Adv.
Mr./Ms. Sai Kaushal, Adv.**

**For Applicant(s) in
IA No. 153500/2024 & Connected IAs.:**

Ms. Shibani Ghosh, AOR

**For applicant in
IA No. 265620 & 265621/2025:**

**Mr. Gaurav Sharma, Sr. Adv.
Mr. Dhawal Mohan, Adv.
Mr. Prateek Bhatia, AOR**

For State of Jharkhand:

**Mr. Kapil Sibal, Sr. Adv.
Mr. Arunabh Choudhary, Sr. Adv.
Ms. Pallavi Langar, AOR
Ms. Pragya Baghel, Adv.
Mr. Ashish Jha, Adv.
Ms. Aparajita Jamwal, Adv.
Mr. Sujeet Kumar Chaubey, Adv.**

For Steel Authority of India:

**Mr. Tushar Mehta, Solicitor General
Mr. Pawanshree Agrawal, AOR
Ms. Aakriti Goel, Adv.
Ms. Kriti Jain, Adv.
Ms. Kamana Divya Sree, Adv.**

UPON hearing the counsel, the Court made the following
O R D E R

I.A. NOS. 153500 & 153501 OF 2024, I.A. NO. 153502 OF 2024,
I.A. NOS. 252324 & 252325 OF 2025, I.A. NO. 268196 OF 2025,
I. A. NOS. 251558, 252948 & 252949 OF 2025, I.A. NO. 265049
OF 2025, I.A. NO. 265353 OF 2025, I.A. D. NOS. 265620 &
265621 OF 2025::

1. Heard learned counsel for the parties.
2. Arguments concluded.
3. Judgment/order reserved.
4. Parties shall be at liberty to file written submissions on or before 31.10.2025.

(POOJA SHARMA)
AR-CUM-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR